

**TO BE PUBLISHED IN PART II,
GAZETTE OF INDIA, EXTRAORDINARY SECTION 3, SUB-SECTION (i)
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

New Delhi, dated 14th November 2007.

Notification No.112 /2007-CUSTOMS (N.T.)

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 15/2002-Customs (N.T.) dated the 7th March, 2002, G.S.R. 171(E), dated the 7th March, 2002, namely:-

2. In the said notification, in Table, against Serial Number 7, in the entry in column 2, for the words 'Tambaram Taluk of Kancheepuram District', the words 'Tambaram Taluk and Container Freight Stations at Sriperumbudur Taluk of Kancheepuram District' shall be substituted.

F. No. 450/20/2006- Cus.IV

(Aseem Kumar)

Under Secretary to the Government of India

Footnote: The principal Notification No. 15/2002-Customs (N.T.), dated the 7th March, 2002 was published in the Gazette of India vide number G.S.R. 171 (E), dated the 7th March, 2002 and was last amended by Notification No.89/2006-Customs (N.T.), dated the 18th August, 2006, G.S.R. 486(E), dated the 18th August, 2006.